

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

**WEST ZONAL BENCH
CUSTOMS APPEAL NO: 88250 OF 2014**

[Arising out of order-in-appeal no.1716
(Gr.VA&B)/2014(JNCH)/IMP/1654 10th April 2014 passed by the Commissioner
of Customs (Apeals),Mumbai-II,JNCH, Nhava Sheva, Taluka Uran, District
Raigad, Maharashtra-400 707]

RELIANCE INFRASTRUCTURE LTD.

H-Block I ST Dhirubhaii Ambani Knowledge City,
Navi Mumbai-700710

... Appellant

versus

**COMMISSIONER OF CUSTOMS-NHAVA
SHEVA**

JNCH, Nhava Sheva, Taluka Uran
District Raigad, Maharashtra-400 707

...Respondent

Present for the Appellant: Shri Kalp Saraiya, Advocate
Present for the Respondent:Shri Ram Kumar, Asstt.Commissioner
(AR)

CORAM:

HON'BLE MR. C J MATHEW, MEMBER (TECHNICAL)

HON'BLE MR. AJAY SHARMA, MEMBER (JUDICIAL)

FINAL ORDER NO.86633/2024

Date of Hearing/Decision: **14.10.2024**

PER:CORAM

Learned Counsel for appellant submits that appellant
seeks to withdraw appeal. Accordingly, appeal is dismissed as
withdrawn.

(dictated and pronounced in court)

**(AJAY SHARMA)
MEMBER (JUDICIAL)**

mk

**(C J MATHEW)
MEMBER (TECHNICAL)**

